

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 3628  
TO BE ANSWERED ON 10.12.2019**

**SOCIAL STIGMA AGAINST HOMOSEXUAL PERSONS**

**3628. SHRI PINAKI MISRA:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the steps being taken by the Government for publicizing the Supreme Court's judgment in Navtej Johar v/s Union of India (2018) and to initiate programmes for reducing the stigma against homosexual persons as per the Court's orders to the Government included in the judgment;
- (b) whether any steps have been taken for periodic sensitization and awareness training of Government officials, police officials and other officers regarding issues faced by homosexual persons; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)**

(a) to (c): Action has been initiated by the Government to implement the directions as contained in the judgment of the Supreme Court of India in Writ Petition (Criminal) No. 76 of 2016 in Navtej Singh Johar & Ors vs Union of India.

As informed by the Department of Personnel and Training, adequate emphasis is laid on sensitization of participants on these aspects in the training programmes conducted at Lal Bahadur Shastri National Academy of Administration.

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